MANTRALAYA MEN UP MANTRI) (SHRI JAGANNATH PAHADIA): (a) and (b). The 6th Indian Cooperative Congress was convened by the National Cooperative Union of India, The National Cooperative Union of India has sent to the Government draft resolutions of the Congress. These cover the following subjects:

- General approach to Cooperative Movement.
- (ii) Cooperative Credit.
- (iii) Cooperative Marketing, Processing, Storage and Supplies.
- (iv) Consumers Cooperatives.
- (v) Industrial Cooperatives.
- (vi) Urban Credit.
- (vii) Cooperative Housing.
- (viii) Cooperative Insurance.
 - (ix) Cooperative Training and Fducation.
 - (x) Women's education.

The National Cooperative Union of India has further intimated that these resolutions are yet to be considered and finalised by the Governing Council of the National Cooperative Union of India.

(c) Finalised resolutions are awaited.

National Minimum Wage for Handloom Workers

490, SHRI C.K. CHANDRAPPAN: Will the Minister of LABOUR AND REHABILITATION (SHRAM AUR PUNARVAS MANTRI) be pleased to state:

- (a) whether there is any proposal before the Centre to enact law for implementing national minimum wage for the workers in the handloom industry; and
 - (b) if so, the details thereof?

THE MINISTER OF LABOUR AND REHABILITATION (SHRAM AUR

PUNARVAS MANTRI) (SHRI R. K. KHADILKAR): (a) No.

(b) Does not arise,

Expert Committee on Unemployment

- 491. SHRI C.K. CHANDRAPPAN: Will the Minister of LABOUR AND REHABILI-TATION (SHRAM AUR PUNARVAS MANTRI) be pleased to state:
- (a) the progress made in the work of the Experts Committee on Unemployment;and
- (b) when the said Committee is expected to submit its report?

THE MINISTER OF LABOUR AND REHABILITATION (SHRAM AUR PUNARVAS MANTRI) (SHRI R. K. KHADILKAR): (a) The Committee has done preliminary work and after inviting the views and comments from the general public, organisations, etc., it has finalised the questionnaire which is expected to be issued shortly.

(b) It is not possible to state this at this stage, though the Committee is doing its best to submit the report as early as possible.

रोजगार कार्यालयों में भ्रनुसूचित कातियों तथा अनुसूचित आदिम जातियों के प्रत्याशियों का पंजीकरण

- 492. श्री पन्नालाल बारूपाल : क्या श्रम और पुनर्वास मन्त्री यह बताने की कृपा करेंगे कि
- (क) क्या अनुसूबित जातियों तथा अनु-सूचित आदिम जातियों के लोगों के लिए यह अनिवायं है कि वे सरकारी तथा गैर सरकारी सेवाओं में रोजगार प्राप्त करने के लिए रोज-गार कार्यालयों में अपने नामों का पंजीकरण करायें; और
- (ख) यदि उपरोक्त भाग (क) का उत्तर, नकारात्मक है तो इसके क्या कारण हैं कि अनु-